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No.R.A.350/09/2020  
M.A.350/309/2020  
Arising out of  
O.A.350/1396/2018

Date of order : 18.9.2020

Coram : Hon'ble Mrs. Bidisha Banerjee, Judicial Member  
Hon'ble Dr.(Ms) Nandita Chatterjee, Administrative Member

Hari Om Kumar Bhagat

Vs.

Union of India & Ors.[Defence]

For the Review Applicant : Mr. S.K. Datta, counsel  
For the Respondents : None

ORDER

(DISPOSED OF BY CIRCULATION)

Bidisha Banerjee, Judicial Member

This R.A has been placed for consideration under Rule 49, Para-I, Sub Para (I) of Appendix IV of CAT Rules of Practice, 1993.

2. Perused the records of the R.A and M.A. and the order which is sought to be reviewed along with the records of O.A.

3. Copy of the order dated 07.01.2020 which has been sought to be reviewed, has been received by the applicant on 15.06.2020 and this RA has been filed on 22.07.2020 i.e. after the period provided under Rule 17 of the A.T. Act, 1985. Hence, by filing MA the applicant has sought to condone the delay.

4. The **FULL BENCH** of the Hon'ble Andhra Pradesh High Court in the case of **G.Narasimha Rao vs Regional Joint Director of School Education, Warrangal &**

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Ors, 2005 (4) SLR 720 held that the review petition filed beyond the period of limitation provided under Rule 17 of the A.T. Act cannot be entertained. This was also the view consistently taken by this Bench in many cases in the past.

5. Hence, both MA and RA stand dismissed.

(Dr. Nandita Chatterjee)  
Administrative Member

(Bidisha Banerjee)  
Judicial Member

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